

BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE
AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS
ROOM NO. 408, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

Appeal No.21(687)/2014-IC

Dated 15.7.2014

In the matter of

Appellant

Shri Krishna B. Damodlekar,
A-1/12, Ashmita Jyoti CHS Ltd.,
Marve Road, Malad West,
Mumbai-600095.

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan
NEW DELHI – 110001

Respondent

Date: 15.7.2014

ORDER

The appellant has filed an appeal on 1.7.2014 received on 22.4.2014 and 10.7.2014 respectively under Section 19 of the RTI Act against the information furnished by the CPIO, the respondent vide letter No. 21(687)/2014-IC dated 23.6.2014.

Brief facts of the case:

1. The appellant vide his application dated 9.6.2014 received on 17.6.2014 sought information relating to Notary Public.
2. The Respondent has collected the information from the concerned sections of this Ministry and sent the reply to the appellant vide letter No. 21(687)/2014-IC dated 23.6.2014.
3. Being aggrieved for not receiving the information from the respondent the appellant has filed an appeal received on 10.7.2014.

4. I undersigned have been appointed as Appellate Authority in the matter on. After perusal of the facts of the case it appears that no hearing is required in this matter.

Observation

5. On perusal of the record it appears that the information furnished by the respondent vide letter dated 23.6.2014 is the substantive response for the information asked by the applicant in his original application dated 9.6.2014.
6. I have assessed the facts and circumstances of the case and come to the conclusion that the respondent has acted as per provisions of the Act. In view of keeping the principles of natural justice both appeal is rejected.
7. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority, he may file second appeal before the Hon'ble CIC sitting at 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi 110066 (within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.

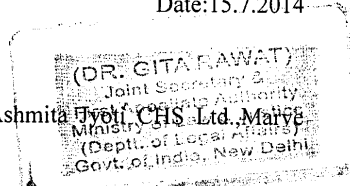

17/7/14
(DR. GITA RAWAT)

Joint Secretary & Appellate Authority

Date: 15.7.2014

Copy to:

1. Shri Krishna B. Damodlekar, A-1/12, Ashmita Tower, CHS Ltd. Marine Road, Malad West, Mumbai-600095.
2. Smt. Asha Sota, CPIO/Under Secretary, Deptt. of Legal Affairs.



no. recd RTI / 271 / 2014/18

ANNEXURE "B"

[See Rule 5(1)]

Appeal under section 19 (3) of the Right to Information Act, 2005.

From :-

Shri Krishna B. Damodalekar, Sr. Citizen

To :-

The First Appellate Authority

Jt. Secretary & Legal Advisor,

Ministry of Law & Justice, Deptt. of Legal Affairs, R. No. 400-B, A-wing, Shastri B

1) Full Name of the applicant

:- Shri Krishna B. Damodalekar

2) Address

:- A-112, Asmita Jyoti CHS Ltd.

3) Particulars of the state/central Public Information Officer

:- ~~M. R. G. (D. J.)~~ Mumbai-400005
Shri R. G. G. Thang
Ds & Central Public Information Officer

4) Date of receipt of the order

:- 30.06.2014

Appealed against (If order passed)

5) Last date for Filing the appeal

:- 28.09.2014

6) The grounds for appeal

:- 1) Not satisfied with the reply given by CPIO vide his letter dt-23.6.14
2) Information given is incorrect - Though the Deptt. is not the custodian of Notary Register, he can provide it by obtaining from said Notary as per sec. 2(c) of the R.T.I Act

7) Particulars of information

1) Nature of subject matter of the information required.

:- As per Annexure A

2) Name of the office or Department to which the information relates.

:- Department of Legal Affairs
Notary Cell

Encl :- 1) Zero copy of Annexure A

2) Zero copies of reply given by CPIO vide his letter dt-23.06.14

Place :- Mumbai

Date :- 1/7/14



Appellant's Signature

Shri Krishna B. Damodalekar

FTS. No.21 (687)/2014-IC
Government of India
Ministry of Law & Justice
Department of Legal Affairs
IMPLEMENTATION CELL

Shastri Bhawan, New Delhi.
Dated 23.06.2014

To

Shri Krishna B. Damodalekar,
A-1/12, Asmita Jyoti CHS Ltd.,
Marve Road, Malad(W);
Mumbai-600095,
(Maharashtra)

Subject:- Information under RTI Act, 2005.

Sir,

I am to refer to your RTI application dated 09.06.2014 transferred to this Department by the Department of Posts, Office of the Director, Mumbai vide letter No. CCCC/RTI/144/14-15 dated 06.06.2014 (received on 17.06.2014) on the subject mentioned above and to say that concerned Section of this Department has furnished the information which is enclosed at **Annexure-'A'**.

2. Dr.(Smt.) Gita Rawat, Joint Secretary & Legal Adviser, Ministry of Law & Justice, Department of Legal Affairs, Room No. 406-B, 'A' Wing, 4th Floor, Shastri Bhawan, New Delhi-110001, Tel No. 23384630, is the 1st Appellate Authority. The period of limitation for filing the 1st Appeal is 30 days.

Yours faithfully,

(K.GINKHAN THANG)
DS&Central Public Information Officer
Tele: 23384706

Received
25.06.2014

23/6/14

Department of Legal Affairs
Notary Cell

Dated: 19th June 2014

Subject: Information sought for by Shri Krishana B. Damodlekar, Mumbai under RTI Act, 2005.

Central Assistant Public Information Officer, vide Office Memorandum No. 21(687)/2014-IC dated Nil has forwarded a copy of RTI request of Sh. Krishana B. Damodlekar, Mumbai regarding Notary Register of Advocate Deepak K. Malkani, Registration No. 6109.

2. We may, if approved, provide following information to CAPIO:-

Reply to Question/Questions
This Department is not the custodian of Notary Register. Notary Register is maintained and kept by Notary himself.

3. The information is being provided is not barred from disclosure under RTI Act, 2005.

Submitted for approval please.

(19.06.2014)

SO(NCI)

19/6/2014

DLA/CA

20/6/14

20/6

S.O. (E.C.)

RPAD

Received RTI 144) 2014/18

Annexure "A"

**Format of Application for obtaining information under the
Right to Information Act, 2005**

To Central
The State Public Information Officer,
(Name of the office with address)
Notary Cell, Ministry of Law, Justice & Co. Affairs
Deptt. of Legal Affairs, Shastri Bhavan
New Delhi - 110 001

1) Full name of the applicant	Shri Krishna B Damodalekar (M) 9867963486
2) Address	A-1/12, Asmita Tyoti CHS Ltd. Masve Road, MUM (W) Mumbai - 400 095
3) Particulars of information required: (a) Subject matter of information	Kindly provide me the zerox copies of the Register maintained by the notary Adv. Deepak K. Malikani, Registration No. 6169 required, up to 1(2) in Form XV
(b) The period to which the information relates:	For the month of Mar. 10 Dec. 10, June 12, Dec. 12 & from Dec 13 to June 14
(c) Description of the information required:	— As above —
(d) Whether information is required by post or in person:	By RPAD
4) Whether the applicant is below poverty line: (if yes, attach the photocopy of the proof thereof)	No

Encl: (i) Pay Order of Rs. 100/-
No. 75816527

Damodalekar
Applicant

Date: 6/6/14

Place: Mumbai

